

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-557(PB)/2017

IN THE MATTER OF:

M/s. Khanna Jewellers Pvt. Ltd. Applicant/petitioner
Vs.
M/s. Lifetime Infotech Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

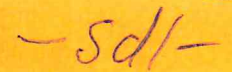
For the Applicant/petitioner : Mr. Manik Dogra, Mr. Rohan Jaitley, Advs.
For the Respondent :

ORDER

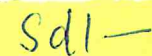
Again, request by learned Counsel for the respondent has been made on the ground that settlement talks are at the verge of conclusion and are likely to be finalised within a day or two. Although one last opportunity was granted yet in order to facilitate the working out of settlement, we adjourn the matter.

The parties shall come prepare with arguments in case no settlement is arrived. No further adjournment will be granted.

List the matter on 20th February, 2018.



(M.M.KUMAR)
PRESIDENT



(S.K. MOHAPATRA)
MEMBER(TECHNICAL)